

**Annexure – 3**  
**Name of the corporate debtor: M/s Anmol Steel Processors Private Limited; Date of commencement of CIRP: 06.02.2024; List of creditors as on: 14.09.2024**

**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**  
 (Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC				
1	State Bank of India	19.03.2024	₹ 85,42,00,000.00	₹ 85,42,00,000.00	Financial debt	₹ 85,42,00,000.00	₹ 85,42,00,000.00	No	38.44%	₹ 0.00	₹ 0.00	₹ 0.00	
2	Bank of Baroda	19.03.2024	₹ 1,36,82,46,565.00	₹ 1,36,82,46,565.11	Financial debt	₹ 1,36,82,46,565.11	₹ 1,36,82,46,565.11	No	61.56%	₹ 0.00	₹ 0.00	₹ 0.00	
	<b>Total</b>		<b>₹ 2,22,24,46,565.00</b>	<b>₹ 2,22,24,46,565.11</b>		<b>₹ 2,22,24,46,565.11</b>	<b>₹ 2,22,24,46,565.11</b>		<b>100.00%</b>	<b>₹ 0.00</b>	<b>₹ 0.00</b>	<b>₹ 0.00</b>	

**Annexure – 4**  
**Name of the corporate debtor: M/s Anmol Steel Processors Private Limited; Date of commencement of CIRP: 06.02.2024; List of creditors as on: 14.09.2024**

**List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)**  
 (Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may beset-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
<b>NIL</b>													

Notes:

1. This is not the final list of financial creditors; other requisite supporting documents have been sought and are awaited from erstwhile IRP for verification which is still underway, basis which the above table shall be updated from time to time.
2. Principal amount has been verified on the basis bank statements, as per Section 65B of The Banker's Book Evidence Act, 1891 (as applicable), and Corporate Debtor's books of accounts (as available) and other supporting documents as per requirements of the CIRP Regulations and the Code.
3. Calculations for interest and penal interest not shared / not shared in Excel: Interest on claim has been verified based on calculations received from creditors.
4. The above mentioned voting share has been computed based on amounts verified as of date.